

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF VOVL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	VOVL LIMITED
2.	Date of incorporation of corporate debtor	19 th January, 2010
3.	Authority under which corporate debtor is incorporated / registered	Companies Act, 1956/ Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U11102MH2010PLC199078
5.	Address of the registered office and principal office (if any) of corporate debtor	Auto Cars Compound, Adalat Road, Aurangabad, Maharashtra - 431005
6.	Insolvency commencement date in respect of corporate debtor	8 th day of November, 2019 (received order on 20 th day of November, 2019)
7.	Estimated date of closure of insolvency resolution process	5 th May, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rakesh Rathi Reg.No.: IBBI/IPA-001/IP-P00696/2017-2018/11211
9.	Address and e-mail of the interim resolution professional, as registered with the Board	21, 2nd Floor, Hassan Ali Bldg., Jijibhoy Dadabhoy Lane, Fort, Mumbai, Maharashtra – 400001 Email : rakeshrrathi@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	21, 2nd Floor, Hassan Ali Bldg., Jijibhoy Dadabhoy Lane, Fort, Mumbai, Maharashtra – 400001 E-Mail : ip4vovl@gmail.com
11.	Last date for submission of claims	4 th day of December, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the VOVL Limited on 8th day of November, 2019 (Received order on 20th November, 2019).

The creditors of VOVL Limited, are hereby called upon to submit their claims with detailed proof and affidavit on or before 3rd day of December, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof

of claims is to be submitted by way of the following specified forms alongwith Affidavit and documentary proof in support of the Claim:-

Form B – Claim by Operational Creditors

Form C – Claim by Financial Creditors

Form D – Claim by a Workman or an Employee

Form E – Claim submitted by Authorised Representative of Workmen and Employees

Form F – Claim by Creditors (Other than Financial Creditors and Operational Creditors)

In order to get a copy of the form, you may download the abovementioned forms on the website www.ibbi.gov.in and Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

The moratorium for prohibiting, inter alia, all types of suits, recovery, action against the Corporate Debtor under Section 14 of the IBC is ordered with effect from the date of the communication of the above order till the completion of the corporate insolvency resolution process or until the Bench approves the Resolution Plan under sub-section (1) of Section 31 or passes an order for liquidation of the Corporate Debtor under Section 33, whichever is earlier.

Submission of false or misleading proofs of claim shall attract penalties.

Place : Mumbai

Date : 22nd day of November, 2019



A handwritten signature in black ink, appearing to read "Rakesh Rathi".

Name and Signature of
Interim Resolution Professional (IRP)
Rakesh Rathi